

High Court, Lucknow

NOTICE

The Hon'ble Court has been pleased to create the email id on which any person desirous of opposing any application shall have to send an email indicating his/her mobile number alongwith case details (parties name, case number, year etc.) and his email id with a request for being provided a Video Conferencing link to enable him to join the Court proceedings. This email has to be lodged with the High Court not later than 8 P.M. one day before the date of hearing. The e-mail ids for Lucknow is as under :-

- 1) For Civil Matters:- vc_lucknow_civil@allahabadhighcourt.in
2) For Criminal Matters :- vc_lucknow_criminal@allahabadhighcourt.in

It is also clarified that the counsel on record / AGA / Counsel for the Respondent is not permitted to share the Video link with any other individual except with those who are disclosed as representing the party on the e-file / petition / application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.

By order of the Court,

Sd/-

**Joint Registrar (J) (Admin.)
13.05.2020**

Copy forwarded for information and necessary action to :-

- 1. The Advocate General, Government of U.P., Lucknow.*
- 2. The President, Oudh Bar Association, High Court, Lucknow.*
- 3. The General Secretary, Oudh Bar Association, High Court, Lucknow.*
- 4. All the Registrars / Joint Registrars / Deputy Registrars of High Court, Lucknow*
- 5. The Accountant General, U.P., Allahabad.*
- 6. The Systems Manager, Computer Center, High Court, Lucknow with the request to upload the notice on the official website of High Court, Allahabad.*
- 7. The Assistant Registrar (Protocol), High Court, Lucknow.*

Sd/-

**Joint Registrar (J) (Admin.)
13.05.2020**